

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.81 of 2012

[Arising out of Order-in-Appeal No.YDB/3/LTU/MUM/2011, dt.29.11.2011, passed by the Commissioner (Appeals), CE & ST, Mumbai]

M/s Dwarikesh Sugar Industries Ltd

511, Makers Chambers V, 221, Nariman Point,
Mumbai 400 021

.....Appellant

VERSUS

Commissioner, CE & ST (LTU), Mumbai

29th Floor, Centre-1, World Trade Centre,
Cuffe Parade, Mumbai 400 005

.....Respondent

Appearance:

For Appellant : Shri Karan Awtani, Chartered Accountant

For Respondent : Shri N.N. Prabhudesai, Supdt. (AR)

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87369 / 2019

Date of Hearing: 20.12.2019

Date of Decision: 20.12.2019

PER: DR.D.M. MISRA

The learned Advocate submits that the Appellants have filed an application to the Government under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 which has been accepted. He places a copy of discharge certificate dt.02.12.2019 issued in this regard.

2. The learned A.R. for the Revenue has no objection.
3. In the result, the appeal is dismissed being withdrawn.

(Dictated and pronounced in the open court)

(Dr. D.M. Misra)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

Bahalkar